

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.101
C.P.(IB)/205(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Limited

.....Applicant

V/s

Shyam Ginning And Pressing Pvt. Ltd

.....Respondent

Order delivered on: 28/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Adv

For the Respondent :

ORDER

(Hybrid Mode)

A service report has been filed in pursuance to the last order dated 5.06.2024. The same is taken on record. As per Service report notice sent through registered post on 12.06.2024 return/undelivered on 26.06.2024 with remarks addressee left without instruction. The notice through e-mail was served on the registered e-mail id on 20.06.2024. However, MCA data filed is not matching with the email id on which the notice was sent as some of the portion of email id masked in the MCA data annexed at Annexure C.

Learned counsel for the applicant request for steps for service to respondent through dasti mode.

Let **Dasti Notice** be issued to the Respondent by the Registry, returnable by next date. The Applicant is directed to collect the **Dasti Notice** from the Registry within three days and serve upon the Respondent along with copy of this order through **Dasti mode** within seven days.

The Respondent may file reply, if any, within seven days form the date of receipt of Dasti Notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 15.07.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)